

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S BUYOUT RETAIL INDIA PRIVATE LIMITED****RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>M/S BUYOUT RETAIL INDIA PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	11 <sup>th</sup> September, 2020
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN:- U32111DL2020PTC369705
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Off. Address :- 114, Shakti vihar, Ptampura, North west Delhi, Delhi -110034 INDIA</b>
6.	Insolvency commencement date in respect of corporate debtor	2 <sup>nd</sup> February, 2024.(NCLT, New Delhi Bench-III passed original Order dated 2 <sup>nd</sup> February, 2024, C.P No (IB)-704/ND/2023) for intimation of CIRP in case of Corporate Debtor (Copy of Order received by Interim Resolution Professional on 05 <sup>th</sup> February, 2024.
7.	Estimated date of closure of insolvency resolution process	31 <sup>st</sup> July, 2024 (180 <sup>th</sup> Days From the date of commencement of Insolvency)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MUKESH KUMAR GROVER REG. NO:-IBBI/IPA-001/IP-P00383/2017-18/10640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. <a href="mailto:mukesh@mjra.co.in">mukesh@mjra.co.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. <a href="mailto:cirp.buyout.retail@gmail.com">cirp.buyout.retail@gmail.com</a>
11.	Last date for submission of claims	19 <sup>th</sup> day of February, 2024,( i.e 14 days from the date of receipt of order by the IRP))
12.	Classes of creditors, if any, under clause (b) of subsection (6a) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and  (b) Details of authorized representative are available	(i) Are Available at :- <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (ii) Physical Address : Same as mentioned in point 10, and (iii) Email IRP at : <a href="mailto:cirp.buyout.retail@gmail.com">cirp.buyout.retail@gmail.com</a>  Not Applicable

FOR THE ATTENTION OF THE CREDITOR OF  
**M/S BUYOUT RETAIL INDIA PRIVATE LIMITED**

Notice is hereby given that the National Company Law Tribunal, (New Delhi Bench-III) has ordered the commencement of Corporate insolvency resolution process of Corporate Debtor Namely M/s **BUYOUT RETAIL INDIA PRIVATE LIMITED** vide Order No. CP. No. (IB)- 704(ND)/2024 dated 2<sup>nd</sup> February, 2024) (Copy of Order received by Interim Resolution Professional on 05<sup>th</sup> February, 2024)

The creditors of M/s **BUYOUT RETAIL INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **19<sup>th</sup> February, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person by post or by electronic means

A Financial Creditors belonging to a class, listed against the entry No.12 shall indicate its choice of authorized representative from among the three insolvency professional listed against entry No.13 to act as authorized representative of class [None at present] in Form CA

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date

**Submission of false or misleading proofs of claim shall attract penalties.**



A handwritten signature in blue ink, appearing to be "Mukesh Kumar Grover", written over a horizontal line.

Mukesh Kumar Grover  
(Interim Resolution Professional)

In the matter of M/s **BUYOUT RETAIL INDIA PRIVATE LIMITED**  
REG. NO:- IBBI/IPA-001/IP-P00383/2017-18/10640

Date :February 06, 2024  
Place:- New Delhi

FINANCIAL EXPRESS

Form No. INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Advertisement to be published in the newspaper for change of Registered office of the company from one state to another

ARAVALI SECURITIES AND FINANCE LIMITED Office: Plot No. 136, Ground Floor, Rider House, Sector-44, Gurgaon, Haryana - 122003

GOODLUCK INDIA LTD. Regd. Off: 509, Anuraj Building, Barakhamba Road, Connaught Place, New Delhi - 110001

Form No. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013

FOR A 2 Z MANAGEMENT SOLUTIONS LLP (Incorporated in India) Notice is hereby given that in the meeting of the Board of Directors of the Company held on Thursday, 01<sup>st</sup> February, 2024, inter-alia, has considered and declared the Interim dividend at the rate of 150% i.e. Rs. 3 Per Equity Share of Rs.2 each for the financial year 2023-24 and the Company has fixed February 14, 2024 as the record date for the purpose of Interim dividend and February 20, 2024 is fixed as the date of Payment.

DEMAND NOTICE Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002

Stressed Assets Recovery Branch, 3rd Floor, Matrix Mall, Sector-4, Jawahar Nagar, Jaipur (Rajasthan) 302004

APPENDIX-IV (See rule-8(1)) POSSESSION NOTICE (For Immovable Property) Whereas, the undersigned being the authorized officer of the State Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

ART HOUSING FINANCE (INDIA) LIMITED (Formerly known as ART Affordable Housing Finance (India) Limited) Regd. Office: 101, First Floor, Red Sky Tower, Nehru Subhash Place, Palampara, New Delhi-110063

कार्यालय अधीनस्थ अनिवार्य बाणपत वृत्त, उत्तर प्रदेश आवास एवं विकास परिषद

CENLUB INDUSTRIES LIMITED Regd. Office: Plot No 233-234 Sector-58 Ballabgarh Fraidabad-121004, Haryana

PUBLIC NOTICE Under Section 102 of Insolvency and Bankruptcy Code, 2016 FOR THE ATTENTION OF THE CREDITORS OF MR. DINESH GUPTA PERSONAL GUARANTOR OF M/S UJALA PUMPS PVT. LTD

PUBLIC NOTICE Under Section 102 of Insolvency and Bankruptcy Code, 2016 FOR THE ATTENTION OF THE CREDITORS OF MR. VINOD SEHWAG PERSONAL GUARANTOR / DEBTOR

PUBLIC NOTICE (Under Section 102 of the Insolvency and Bankruptcy Code, 2016) PUBLISHED ON BEHALF OF HON'BLE NCLT, NEW DELHI BENCH, COURT-II FOR THE ATTENTION OF THE CREDITORS OF MR. VINOD SEHWAG PERSONAL GUARANTOR / DEBTOR

JM Financial Asset Reconstruction Company Limited Corporate identity number: U67190MH2007PLC74287

E-Auction Sale Notice - Fresh Sale (That Primal Capital and Housing Finance Ltd (formerly known as Dewan Housing and finance corporation Ltd) have assigned a pool of Loan (including below mentioned Loans) together with underlying security interest created thereon along with all the rights, title and interest thereon under Section 5(1)(b) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/S BUYOUT RETAIL INDIA PRIVATE LIMITED

TRADEWELL HOLDINGS LIMITED (Formerly BRAND REALTY SERVICES LIMITED) Regd. Off: S-8 & S-2, VDA SHOPPING COMPLEX, OPP. POCKET-I, MAUR VILLAGE, DELHI - 110091

Statement of Unaudited Standalone Financial Results for the Third Quarter & Nine Months ended 31<sup>st</sup> December, 2023 (Rs. in Lacs except per share data)

FOR TRADEWELL HOLDINGS LIMITED (Formerly BRAND REALTY SERVICES LIMITED) KAMAL MACHANDA (WHOLETIME DIRECTOR) DIN: 0027889

Chola Enter a better life CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office: Chola Crest C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, Branch Office: 1st & 2nd Floor, Plot No. 6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1) WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

A.K. SPINTEK LIMITED Regd. Office: 14 K.M. Stone, Chittor Road, Biliya-Kalan, Bhiwara-311001 (Raj.) Ph: 9887049006, 9829133002

NOTICE FOR BOARD MEETING Pursuant to Regulation 29(1) (I) (read with Regulation 47 (1) (a)) of SEBI (Listing Regulation and Disclosure Obligations) Regulation, 2015 it is hereby given that a Meeting of the Board of Directors of the Company will be held on Wednesday, 14<sup>th</sup> February, 2024 at 02:00 P.M. at the registered office of the company at 14 K.M. Stone, Chittorgar Road, Biliya Kalan, Bhiwara-311001 to, inter-alia, consider and approve the Unaudited Financial Statements for the quarter and 9 month ended 31<sup>st</sup> December, 2023 along with other routine business.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH-IV AT NEW DELHI FORM NO. CA.A. 2 (Pursuant to Section 230 (3) & Rule 6 & 7) Company Application No. CA(CAA)-88ND/23 In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

FOR TRADEWELL HOLDINGS LIMITED (Formerly BRAND REALTY SERVICES LIMITED) KAMAL MACHANDA (WHOLETIME DIRECTOR) DIN: 0027889

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